(b) if so, what were the grievances of the workers; and

under active examination by the Executive Committee of the General Insurance Council which is expected to submit its report soon.

LOAN TO ANDHRA GOVERNMENT FOR STAFF QUARTERS AT KURNOOL

- ♦632. SHRI K. SURYANARAYANA: Will the Minister for FINANCE he pleased to state:
- (a) whether it is a fact that the Government of Andhra have recently asked for a loan to construct buildings for their staff at their temporary capital town, Kurnool; and
- (b) if so, how much amount has been sanctioned and on what conditions?

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): (a) Yes, Sir.

- (b) No loan has as yet been sanctioned to the Government of Andhra. The second part of the question does not arise.
- PROF. G. RANGA: Has the Government of Andhra asked for a loan? If so, what is the amount asked for? Is it to be an interest-free loan or not?
- SHRI M. C. SHAH: The Government of Andhra has asked for a loan. The matter is under examination. This is to be taken up for the Second Five Year Plan. The amount asked for is Rs. 283:08 lakhs.

STRIKE IN 505 COMMAND WORKSHOP E.M.E., DELHI CANTONMENT

- f*505. SHRI S. N. MAZUMDAR: Will the Minister for DEFENCE be pleased to state:
- (a) whether it is a fact that the workers of 505 Command Workshop. EM.E. Delhi Cantonment stopped work on the 25th June 1955:
 - t Postponed from 19th September 1955.

(c) whether Government have taken any steps to enquire into the matter and to remove their griev ances?

THE DEPUTY MINISTER 'FOR DEFENCE (SARDAR S. S. MAJITHIA):

- (a) No. (b) and (c). Do not arise.
- SURI S. N. MAZUMDAR: Is it not a fact that on the da'o mentioned the Joint Secretary of the Mazdoor Panchayat was abused in very offensive language by a superior officer and that, as a protest against this the civilian employees approached the higher officers? Is it also not a fact that ultimately the employees approached the Conciliation Officer who arranged for a conciliation which too failed?
- SARDAR S. Ss. MAJITHIA: Apparently, the hon. Member is mixing up his dates.
- SHRI S. N. MAZUMDAR: No, Sir, I am not mixing up the dates.

Is it not a fact that a court of enquiry was set up to go into the complaint of the employees and that it has not yet finished its work?

- SARDAR S. S. MAJITHIA: That is in regard to the incident which happened on the 24th, not on the 25th.
- SHRI S. N. MAZUMDAR: The hon. Minister need not stress on that. He has admitted that a court of enquiry is going into this. Now, is it a fact that, even before the work of the court of enquiry was finished, the pay of the workers for that day, the 24th, has been withheld?
- SARDAR S. S. MAJITHIA: Apparently, it does not refer to this question. As I said, the report is still awaited and we shall look into the question when the report comes in.

SHRI S. N. MAZUMDAR: The question is that pending the receipt of the report of the court of enquiry whether any disciplinary action was Ialv5n against the workers or not.

SARDAR S. S. MAJITHIA: I may say, Sir, that the question relates, to the 25th and I have already said that, on that day, no such incident :ook place.

Shhi S. N. MAZUMDAR: I have accepted the change, Sir.

SARDAR S. S. MAJITHIA: If the hon. Member wants io know certain things about the 24th, he better give me notice.

SHRI BHUPESH GUPTA: Why? If a certain incident did not take place on the 25 ih, supplementuries can very well arise as to whether such an incident took place before or after that date. I can well ask abou: the 24th.

SHRI S. N. MAZUMDAR: Supplementaries were' allowed on this question and the hon. Minister himself admitted and he cannot shirk it now.

MR. CHAIRMAN: All that he says is that he has got information about the incident which happened on the 25th. That was the question. He added that the incident took place on the 24th. If you had asked about the 24th, he would have brought the file ••elating to the 24th.

SHRI S. N. MAZUMDAR: He is in possession of facts, Sir.

ROYALTY AND DEAD RENT COMMITTEE

*620. SHRI M. VALIULLA (ON BEHALF OP MOULANA M. FARUQI): Will the Mfnister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

fa) whether the Royalty and Dead Rent Committee have since examined the reports submitted in September, 1954 by the three sub-committees which were set up to go into the question of revision of rates of royalty and dead rent;

- (b) if so, what are the recommendations of the Royalty and Dead Rent Committee on the said reports; and
- (c) whether these recommendations have been implemented?

THE DEPUTY MINISTER FOR EDU-CATION (DR. K. L. SHRIMALI): (a) Yes, Sir.

- (h) A statement giving the required information is laid on the Table of the House. [See Appendix X, Annex-ure No. 120.]
 - (c) Not yet, Sir.

SHRI M. VALIULLA: May I know, Gir, why three committees were appointed, instead of one committee, to go into this question?

DR. K. L. SHRIMALI: Each com-: lilies dealt with a different subject.

SHEI M. VAL.'ULLA: It is stated in the report that three sub-committees had to go into question of revision of rates. May I *I:* 'ow why we should have three eommi;'. :os instead of one?"

DR. K. L. SHRIMALI: 7cr example, in regard to the que^ion of mica, it was felt that special knowledge was necessary. Therefore, his work was entrusted to specialists.

SHRI M. VALIULLA: How long will it take for Government to come to a decision?

DR. K. L. SHRIMALI: A decision has been arrived at by the Committee to which this question was referred. This decision has been examined by the Minerals Advisory Committee which has made certain recommendations on the basis of the recommendations of the committee. All these are now under examination.